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Government of India

Ministry of Finance

(Department of Revenue)

Notification No. 53/ 2015-Customs (N.T.)

New Delhi, dated the 4th June, 2015

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Principal Commissioner of Customs (Port) or Commissioner of Customs (Port) Kolkata Custom House, 15/1, Strand Road, Kolkata-700001 to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

(i) the Principal Commissioner of Customs (Port) or Commissioner of Customs (Port) Kolkata Custom House, 15/1, Strand Road, Kolkata-700001;

(ii) the Commissioner of Customs, Central Excise & Service Tax, (ICD-Durgapur), Nanoor Chandidas Road, Sian, Bolpur-731204, West Bengal,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s R.C. Metal Industries N-5/130, IRC Village, Nayapalli, Bhubaneswar-751015,(Odisha) and others issued *vide*, DRI F.No.129/KOL/APP/2013/5230-5241, dated the 17th November, 2014 by the Additional Director General, Directorate of Revenue Intelligence, Kolkata Zonal Unit, Kolkata.

[F.No. 437/147/2014-Cus IV]

(Pramod Kumar)

Under Secretary to the Government of India